## Uttar Pradesh Shasan Rajya Kar Anubhag -2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government Notification no.- 443/XI-2-9(47)/17- U.P. Act-1-2017-Order-(116)-2020 dated May 11, 2020.

### NOTIFICATION

# No- 443/XI-2-9(47)/17- U.P.Act-1-2017-Order- (116)-2020 Lucknow : Dated : May 11, 2020

In exercise of the powers conferred by section 128 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no 1 of 2017), the Governor, on the recommendations of the Council, hereby makes the following further amendment in the Notification No.-KA.NI.-2-159/XI-9(47)/17-U.P.Act-1-2017-Order-(107)-2018 Dated 31 January, 2018, namely:-

#### Amendment

In the said notification, after the third proviso, the following proviso shall be inserted, namely: –

"Provided also that the amount of late fee payable under section 47 of the said Act shall stand waived for the months of March, 2020, April, 2020 and May, 2020, and for the quarter ending 31<sup>st</sup> March, 2020, for the registered persons who fail to furnish the details of outward supplies for the said periods in **FORM GSTR-1** by the due date, but furnishes the said details in **FORM GSTR-1**, on or before the 30<sup>th</sup> day of June, 2020.".

### By Order,

(Alok Sinha)

**Apar Mukhya Sachiv**